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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 208/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Ramesh T Mehta (HUF).
V/s.
Winsome Diamond & Jewellery Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Jaimin R. Dave	Advocate	Petitioner	
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2.


ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Objections not filed by Respondent.

List the matter on 30.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**